

**Underpass at Kharki-Daula chowk on NH-8**

1505. DR. JANARDHAN WAGHMARE: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to refer to answer to Unstarred Question 1995 given in Rajya Sabha on 11th December, 2012 and state:

(a) whether the Management Board constituted to implement the pilot project through vertical expansion of National Highway has since made any efforts to construct underpass at Kharki-Daula Chowk on National Highway-8, if so, the details thereof; and

(b) the specific time by which an underpass at Kharki-Daula Chowk would be constructed to protect the pedestrians?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI TUSHAR BHAI CHAUDHARY): (a) No, Sir. Construction of underpass at Kharki-Daula Chowk on NH-8 is not a part the Pilot project.

(b) Does not arise.

**Speedy disposal of long pending accident cases**

1506. SHRI MANSUKH L. MANDAVIYA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the action taken by the Ministry for speedy disposal of long pending accident cases before Motor Vehicle Accident Claim Tribunals;

(b) whether it is a fact that due to very lengthy process, the grieved families are not getting compensation timely which create great difficulties for their survival and also the compensation given to grieved families are very meagre; and

(c) whether Central Government has approached to State Governments in this regard, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI TUSHAR BHAI CHAUDHARY): (a) to (c) Section 165 of the Motor Vehicles Act, 1988, empowers State Governments to constitute, by notification in the Official Gazette, one or more Motor Accidents Claims Tribunals for such area as may be specified in the notification for the purpose of adjudicating upon claims for compensation in respect of accidents involving the death of, or bodily injury to, persons arising out of the use of motor vehicles, or